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(1992) 12 AHC CK 0023 **Allahabad High Court**

Case No: Criminal Appeal No. 16038 of 1992

APPELLANT Gulab Singh ۷s

RESPONDENT State

Date of Decision: Dec. 14, 1992

Acts Referred:

• Penal Code, 1860 (IPC) - Section 302

Hon'ble Judges: V.N.Mehrotra, J

Final Decision: Allowed

Judgement

V N. Mehrotra, J. Heard Counsel.

- 2. The applicant was allegedly armed with a fire arm. It is stated that he has well the other j coaccused fired one shot each. It is argued that according to the post mortem report the deceased has received only one gun shot injury.
- 3. Considering the facts and circumstances of the case bail maybe granted to the applicant.
- 4. Let the applicant Gulab Singh be released on bail in Crime No. 153 of 1992, under Section 302,I.P.C., P.S. Husainganj district Fatehpur on his executing a personal bond and executing two sureties each in the like amount to the satisfaction of C.J.M., Fatehpur.

Bail application allowed.